

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 201
(IB)-708/ND/2022
IA-3444/2024

IN THE MATTER OF:

Bank of Baroda

...

Applicant/Petitioner

Versus

Sh. Vishnu Bhagwan

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP

: Adv. Amod Dalela (Mr. Deepak Mittal, RP)

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3444/2024: Present IA has been preferred under Section 95 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 05.09.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 05.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)